

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-302(ND)/2017
CA/16/2016

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs

M/s. Carnation Auto India Ltd.

...RESPONDENT

Section
U/s 7 of IBC Code,2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Liquidator
For the Respondent/Corporate Debtor

:Adv. Kamal Mehta
:Mr. Ambuj Tiwari, Adv. for
Respondent No. 6. Ms. Varsha
Banerjee, Advocate, Respondent
Nos.1-3,11, CA No.16/2016.

ORDER

Due to paucity of time, matter is adjourned to **21.05.2024**.

Sd/-
(Court Officer)